

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2671 of 2020

Lakshimani Hansda

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Anurag Kashyap, Advocate

For the State : Mrs. Vandana Bharti, A.P.P.

Order No. 04

Dated 11st September, 2020

Mrs. Vandana Bharti, learned APP has submitted that she has been informed by the Investigating Officer that there is nothing on record to indicate that the amount in question was handed over to Kalipada Hansda.

However, Mr. Anurag Kashyap, learned counsel for the petitioner submits that he has obtained the agreement as well as the money receipts and shall file the same within a period of one week.

As such let this case be listed after two weeks.

(RONGON MUKHOPADHYAY,J.)